F. No.A-26017/16/2019-Ad.IIA
Government of India
Ministry of Finance
Department of Revenue
Central Board of Indirect Taxes & Customs

North Block, New Delhi,
Dated the 18th March, 2018.

To,

All Pr. Chief Commissioners/Chief Commissioner of GST & Central Excise/Customs/Directors General under CBIC.

Subject:-Representation for grant of one notional increment/pension benefits to retirees those who retired on 30th June as per Hon’ble Madras High Court Order in WP No.15732 of 2017 in the case of Shri P. Iyyamperumal vs UOI and the Order of Hon’ble Supreme Court in SLP No.22283/2018 dated 23.07.2018 – regarding.

Sir/Madam,

I am directed to say that the above matter has been examined in the Board and after dismissal of SLP Dy. No.22283/2018 dated 23.07.2018, the matter was referred to DoP&T for their advice. DoP&T has advised to refer the matter to Department of Legal Affairs (DoLA) to explore the possibilities of review of the Hon’ble Supreme Court Order dated 23.07.2018 in the said SLP Dy. No.22238/2018. Hence, the matter has not attained finality as yet.

2. It is, therefore, informed that the final decision taken in the matter would be intimated in due course as and when the matter attains finality.

Yours faithfully,

(Nagendra Kumar)
Under Secretary to the Government of India
Tele: 011-23095584.

Copy with enclosure to:-

✓ D.G. of System & Data Management – for uploading on the website of CBEC.

(Nagendra Kumar)
Under Secretary to the Government of India.